

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P. No. 141/(MAH)/2016
CA No.

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 30.01.2017

NAME OF THE PARTIES: M/s. Status Clothing Company Limited

SECTION OF THE COMPANIES ACT: 74(2) of the Companies Act, 2013

S. No.	NAME	DESIGNATION	SIGNATURE
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Order

CP No. 141/74(2)/NCLT/MB/MAH/2016

The Applicant Counsel filed Consent letters of 36 creditors stating that the Company has already paid to one of the creditors to whom the company earlier agreed to file the consent letter.

On perusal of the consent letters of 39 depositors out of 40 depositors, it is evident that all of them have given their consent for extension of time for payment of deposits as agreed between the company and the Depositors.

For there being Consent letters from all 39 Depositors for extension of time as mentioned in the Agreements they entered into with the Applicant Company, the time for payment of these deposits has been extended until due date that has been mentioned in the respective Agreements the Depositors entered into with the Applicant Company.

Accordingly, this Application is hereby disposed of.

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)

Sd/-

V. NALLASENAPATHY
Member (Technical)